

**Bally Seaplane Base**

1378. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a considerable amount of surplus land is available near the north approach to the Bally Seaplane Base at Dakshinেশ্বর near Calcutta; and

(b) whether any and if so, when such lands are to be released?

**The Deputy Minister of Defence (Sardar Majithia):** Information is being collected and will be laid on the Table of the House.

**PAPERS LAID ON THE TABLE****AMENDMENTS TO SECRETARY OF STATE'S  
(GENERAL PROVIDENT FUND) RULES**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

- (1) G.S.R. No. 91, dated the 8th March, 1958.
- (2) G.S.R. No. 92, dated the 8th March, 1958.

[Placed in Library. See No. LT-803/58.]

**REPORT OF COMMITTEE FOR PREVENTION  
OF CRUELTY TO ANIMALS**

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** Sir, I beg to lay on the Table a copy of the Report of the Committee for the Prevention of Cruelty to Animals.

[Placed in Library. See No. LT-604/58.]

**AMENDMENTS TO CENTRAL EXCISE  
RULES**

**The Deputy Minister of Finance (Shri B. E. Bhagat):** Sir, I beg to lay

on the Table, under Section 88 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (1) G.S.R. No. 73, dated the 1st March, 1958
- (2) G.S.R. No. 94, dated the 8th March, 1958

[Placed in Library. See No. LT-602/58.]

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th March, 1958, agreed without any amendment to the Control of Shipping (Continuance) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 10th March, 1958."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 11th March, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1958, which was passed by the Lok Sabha at its